

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC 5744/2016

(Arising out of impugned final judgment and order dated 28/04/2015 in WB No. 6783/2015 and order dated 07/12/2015 in CMRA No. 250037/2015 passed by the High Court Of Judicature at Allahabad)

RAM KISHORE & ANR.

Petitioner(s)

VERSUS

MEMBER (JUDICIAL) BOARD OF REVENUE,
UP AT ALLAHABAD & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 04/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. A.N. Choudhary, Adv.
Mr. M.D. Pandey, Adv.
Mr. Prem Sunder Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on application for condonation of delay
as also on the special leave petitions.

In the meanwhile, the parties to maintain *status quo*,
as on today.

(SANJAY KUMAR-I)
AR-CUM-PS

(INDU POKHRIYAL)
COURT MASTER